

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).11360-11365/2019

(Arising out of impugned final judgment and order dated 14-02-2019 in CRLA No. 3721/2008 14-02-2019 in CRLA No. 3560/2008 14-02-2019 in CRLA No. 3770/2008 14-02-2019 in CRLA No. 3790/2008 14-02-2019 in CRLA No. 3837/2008 14-02-2019 in CRLR No. 1964/2008 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI ETC. ETC.

Respondent(s)

(IA No. 182128/2019 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR
Mr. Vikas Bansal, Adv.

For Respondent(s) Mr. Abhishek Swarup, Adv.
Ms. Shilpa Bagade, Adv.
Mr. Yatharth Singh, Adv.
M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of letter dated 20.02.2023 circulated by learned counsel for the respondents, the matter is adjourned for four weeks.

Signature Not Verified
Digitally signed by
Indu Marwah
Date: 2023.02.25
13:27:08 IST
Reason: I

(INDU MARWAH)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)